

1	2	3	4	5	6	7	8	9	10
27.	National Sports University, Manipur	—	—	—	—	0.10	0.00	50.00	0.00
28.	National Sports Talent Search System Programme	—	—	—	—	0.10	0.00	100.00	0.00

### Suspension of PCI

2014. SHRI NEERAJ SHEKHAR:

SHRI ARVIND KUMAR SINGH:

SHRI PRABHAT JHA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Paralympic Committee of India (PCI) has been suspended indefinitely by International Paralympic Committee for its apathy towards athletes, if so, the details thereof;

(b) whether Government has inquired into the apathy and misbehavior with Indian athletes by PCI; and

(c) if so, the details thereof and the action taken against the guilty by Government?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Sir, the International Paralympic Committee (IPC) has taken a decision to suspend the Paralympic Committee of India (PCI) for an unlimited period of time mainly due to conflicts at the national level between different groups and persons.

(b) and (c) Sir, recently there were media reports about the pathetic infrastructure and lack of amenities at the venue for the 15th National Para Athletics Championship conducted by the Uttar Pradesh Paralympic Association from 20th to 22nd March, 2015 at Ghaziabad, U.P. under the aegis of Paralympic Committee of India (PCI), the National Sports Federation (NSF) for Para-Sports. Sports Authority of India (SAI) conducted an enquiry and submitted its report to the Ministry. As per the report, the event was organised at the Janhit Para Sports Academy, Govindpuram, Ghaziabad (U.P.) which did not have facilities for conduct of a national championship and also lacked allied facilities required for differently-abled athletes such as ramps, disabled-friendly toilets, lodging facilities, etc. There was total lack of planning in conceptualisation and conduct of the event. Based on the report submitted by SAI, a show-cause notice to PCI was issued on 16.04.2015. Keeping in view the serious complaints from different quarters including players and media, alleging poor management in

the conduct of the 15th National Para Athletics Championship, 2015, enquiry report submitted by SAI and suspension of PCI by the concerned International Federation, the Government suspended the recognition given to PCI *vide* order dated 22-04-2015 with immediate effect.

#### **Restricting involvement of politicians in NSFs**

2015. SHRI AMBETH RAJAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether any proposal is pending with Government to impose restriction on the involvement of politicians in National Sports Federations (NSFs) in the country; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) No, Sir.

(b) National Sports Federations (NSFs) are autonomous bodies registered under the Societies Registration Act 1860. The Government does not interfere in their day to day affairs. However, Government has issued guidelines imposing age and tenure limits in respect of office bearers of NSFs, including those of the Indian Olympic Association (IOA). These have further been reiterated in the National Sports Development Code of India, 2011, which has been made effective from 31.1.2011. As per the guidelines, the Government has, *inter-alia*, provided the following age and tenure limits in respect of office bearers of the NSFs:—

- (i) The President of any recognized National Sports Federation, including the IOA can hold office for a maximum period of twelve years with or without break.
- (ii) The Secretary (or by whatever other designation such as Secretary General or General Secretary by which he is referred to) and the Treasurer of any recognized National Sports Federation, including the IOA, may serve a maximum of two successive terms of four years each after which a minimum cooling off period of four years is required to seek fresh election to either post.
- (iii) The President, the Secretary and the Treasurer of any recognized NSF, including the IOA, shall cease to hold that post on attaining the age of 70 years.

Compliance to the directions of the Government by the NSFs has been made mandatory to receive government recognition and thereby become eligible to receive financial as well as other forms of assistance from the Government of India.